प्रेस प्रकाशनी PRESS RELEASE



भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

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October 09, 2023

RBI Imposes Monetary Penalty on Rahimatpur Sahakari Bank Limited, Rahimatpur, Dist. Satara (Maharashtra)

The Reserve Bank of India (RBI) has, by an order dated September 14, 2023, imposed a monetary penalty of ₹1.00 lakh (Rupees One lakh only) on Rahimatpur Sahakari Bank Ltd., Rahimatpur, Dist. Satara, (the bank) for non-compliance with the directions issued by RBI on 'Maintenance of Deposit Accounts- Primary (Urban) Cooperative Banks'. This penalty has been imposed in exercise of powers conferred on RBI under Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers.

Background

The statutory inspection of the bank conducted by RBI with reference to its financial position as on March 31, 2022, and examination of the Risk Assessment Report and all correspondence related thereto, revealed, *inter alia*, that the bank had not conducted annual review of inoperative accounts. In furtherance to the same, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for failure to comply with the directions, as stated therein.

After considering the bank's reply to the notice and the oral submissions made by it during the personal hearing, RBI came to the conclusion that the charge of non-compliance with the aforesaid RBI directions was substantiated and warranted imposition of monetary penalty.

(Yogesh Dayal)
Press Release: 2023-2024/1075
Chief General Manager